Calling Attention to Matter of Urgen) Public Importance

Re: Reported Disclosure of a Bank Fraud perpetrated by Progressive Constractions Ltd. and the Action taktn by Government in Regard thereto

SHRI YASHWANT SINHA (BIHAR):
Madam, I call the attention of the Minister of
Finance to the reported disclosure of a Bank
fraud perpetrated by the Progressive
Constructions Limited
and the action by Government in regard
thereto

विस मंतालय में राज्य संत्री ग्रीर संसदीय कार्य मंश्रालय में राज्य मंत्री (डा. ब्रबरार ब्रहमद) : मैडम, स^{्रकार} को, प्रोग्रेखिव कस्ट्रवगन प्राईवेट लिमिटेड और इसकी सहत्यक कंपनियों को प्रदान किये गर्वे वैंक विस्त से संबंधित कथित अनियमितताओं के बारे में मई, जून, 1992 में कई संपद सदस्यों से प्राप्त संदर्भी सहित कई संदर्भ प्राप्त हुए थे। विस्त मंत्री की हिदायत पर भारतीय ि अर्व दैक से अनरोध किया गया या कि इन खातों के जांच करने के लिए एक स्वतंत्र लेखा-परक्षक वियुक्त किया जाये । दिनांक 20 जुलाई, 1992 को, भारतीय रिजर्व बैंक ने बैंककारी त्रिनियमन ऋधिनियम 1949 की धारा 30 (१व) द्वारा प्रदल शक्तियों का अयोग करते हुए, मैसर्स प्रोग्नेसिय इंस्ट्रकान िषिडेड, हैन्यतन्द और उसकी सहायक कंपनियों तथा साथ ही श्रान्धा बैंक, विजया बैंक, कारपोरेणन ीं हे, भारतीय स्टेंट बेंक, स्टेंट केंक स्नाफ हैदराबाद और बैंक आफ बड़ौदा के लेखों की मैसर्म पी आलंदम एंड कंपनी, चार्टर्ड एकाऊटेंट्स, हैदराबाद द्वारा विशेष लेखा-भरीक्षा किये जाने का निर्देश दिया ।

पिन्सि सबधा लेनदेनों में हुई अनियमिसताओं की जांब कर रही संयुक्त संसदीय सिमिन ने भी, भारतीय रिजर्व बैंक द्वारा प्रोग्नेसिय कंस्ट्रव्यस लिभिटेड के मामने में की गयी जांच के बारे में कुछ कागजातों/जानकारी की भांग की थी। इस मांग के उत्तर में, भारतीय रिजर्व बैंक के पास इस समय उपलब्ध कागजात संयुक्त संसदीय सिमिति को प्रस्तुत कर दिये गये थे।

विश्लेष लेखा-परीक्षकों ने भारतीय रिजर्व बैंक को प्रपनी अंतिम लेखा-परीक्षा रिपोर्ट प्रस्तुत कर दी है । भारतीय रिजर्व बैंक ने लेखा-परीक्षा रिपोर्ट मंबंधित बैंकों को भेज दी है और उनसे पैरा-बार टिप्पणियों मंगवायी हैं । रिजर्व बैंक ने लेखों के संचायन में हुई म्रनियमितताओं की ओर भी बैंकों का ध्यान माजुष्ट किया है और बैंकों को तत्काल उपचरी कार्रवाई करने तथा लेखों पर दारीकी से नजर रखने के लिए कहा है ।

SHRI YASHWANT SINHA: Madam, I must say right in the beginning, to put any doubts in any quarter at rest, that I am not raising this matter with any malic towards anyone. I have absolutely no personal interest in the matter. It is only because, to my mind, to my information, certain very gross irregularites, certain criminal acts have been committed, that I have chosen to raise this matter in this House and take your time and the time of the House.

Madam Dy. Chairman, after all the effort which has gone into looking into the affairs of this company, on this matter, as the Hon. Minister has just now mentioned in his statement, which has attracted the notice of Members of Parliament cutting across partylines in both the House, one would have expected that the Minister, in his statement in reply to my Calling Attention, should have been more forthright, the Minister should have been more forthcoming, the Minister should have been more informative, the Minister should have been more straight about the action that the Government proposes to ake.

Madam, 1 would like to make on? point right n the beginning, and that is that this matter which is being raised here through the Galling Attention and which has been raised earlier by various Members of Parliament, as I have said through letters which have been written to the Government, including me when I was Finance Minister, is a matter with

which the Government of India is now concerned. The Minister cannot and should not hide behind the fact that this is a matter between the REI and various other banks, nationalised or otherwise. We expect the Minister would act, the Government would act. The Government should not depend merely on the RBI to act. The Government should not depend merely on the banks to act.

If I may point out, we have seen very disastrous results of such withdrawal, of such inertia on the part of the Govern ment when this mass"ve scam took place

It is exactly because of this. It is because of this abdication of the responsi bility in regard to what was going on between ;he RBI and the banks that this was possible. Now, I would request the Minister, for God's sake he should not take it lying down. Please act. I would have been happier if the Minister had given some indication of what action he had in mind. Progressive Construction Company, which is located in Hyderabad, was incorporated in 1981. It has various construction activities spread in various States of the country. There was some problem. It started as a partnership firm. Then it got incorporated as a public limited company. But, I am aware of an Andhra Pradesh High Court judgment dated 28th December, 1992 in which the Hon. Court has held that the conversion of the partnership into a public limited company was fraudulent, illegal and unauthorised. The formation of the Company—Progresive Constructions Limited— was fraudulent and mala tide. There are other findings also by the Hon. Court, but

because of paucity of time I am not going into these.

If I could briefly tell you, since 1985 various Members of Parliament have been raising this 'ssue through letters to the Prime Minister, through letters to the Ministers of Finance. It was the present Finance Minister, who ordered a special audit of this particular firm When it

was pointed out to him, I must say to his credit, he took this step and asked the RBI to order a special audit. This _ audit has been conducted by a firm of Chartered Accountants called M. Anan-(iam & Company. They have submitted their report to the RBI. The RBI letter was sent to them on 27th of July and the report has since been submitted. I have a copy of the audit report here. But without going; into the details, I would like to point out to the hon. Minister, hough he has very vaguely and mildly admitted that irregularities have been committed by the company, he has not mentioned what kind of irregularit'es have been commute L The irregularities which have been committed are of a very serous mture. As I said, they are also cr'minal in nature on various counts. Therefore, important {regularities were mentioned epeatedly in The total Units and House. advances to the Company are ibout Rs. 150 The limits were sanctioned ant crores. renewed and- enhanced several-fold even while the company's net worth slumped down to a negative of Rs. 16.18 crores as on 31-3-1992 as against Rs. 12.41 crores on 31-3-The net worth, as you can see from 1991 to 1993, has gone more into negative in spite of the increased turn-over every year. The Company has always drawn moneys from the Government whereas the process of recovery has never been properly linked to the payments made for the users alone. Many instances of massive Illegal diversion of mobi lisation advances from one place to another has been observed by the audit report. As against the mobilisation advance of Rs. 18.58 crores, only Rs. 5.21 crores were repaid, while the balance to be paid is Rs. 13.3 The outstanding, as per crores. audited balance sheet is Rs. 39.01 present It means that tie loans taken were not recorded in the books and the amounts were not repaid, bit were secreted out. The normal banking practice of issue of bank guarantee is to obtain 100 per cent security—10 perent as cash margin and 90 per cent as collateral securities. In this

case the norm was not only violated, but was diluted beyond belief. The degree of dilution is evident from the fact th:-.t only 10 per cent cash margin and a meagre 50 per cent colla<eral securities were prescribed in this case. In every case of these guarantees, this rule has been violated.

Similarly, even with regard to 5 per cent securities offered, they are unsecured because for most of them, no proper charges were registered with the Registrar of Companies, Hyderabad, as is required under section 125 and section 127 of the Companies Act. These are all the findings of the special audit conducted by the Auditors on behalf of the Reserve Bank. of India.

The company is also a regular defaulter in remitting provident fund collected from employees to the Government. The hard earned monies of the workers towards provident fund thus stand diverted. The company has been given substantial portion of the work awarded to various

sub-contractors. The turnover of the company includes work executed by the sub-contractors. The company is merely acting as an agent or as a broker and it is sub-contracting all the work. From 1986 to 1992, I have the figures. As pointed out by the special audit, the

sub-contracting was 72 per 80 per 81 per cent, 69 per cent and 67 per cent. What is worse is that the company is claiming what the subcontractors are doing as their own and is entitling itself to receiving monies from the bank, whereas subcontractors are counting their work as their own and they are also approaching the banks. On the basis of the same work, the banks are lending money to the main firm, namely, Progressive Construction as well as to the sub-contractors. As I said, the company is acting merely as a broker and not as a construction firm itself. These are the major findings.

The audit report also has pointed out how the banks have erred in not taking

collateral security and how they have turned a blind eye to all the banking norms and practices in dealing with this company.

Now the point arises, why it is that the company has got away with all that it has done so far ? It has managed to do this because the company, unfortunately, wields a lot of clout. The company has important connections. Therefore, they have been able to browbeat the banks. They have been able to take the RBI for a ride and they have been able to make sure that the Government does not do anytlying to disturb the equilibrium of this company. It is this reason........

THE DEPUTY CHAIRMAN: Mr. Yashwant Sinha, would you make it a little brief?

SHRI YASHWANT SINHA: Yes, Madam. I am about to finish. It is this reason why this company has been let off so far so easily. The banks have not done any monitoring.

The banks have not done any inspec-ion on site. There is no supervision and monitoring. They have not even bother-id to find out if the r monies are secured. Today the money is not secured with his company because the networth of the company, as I said, is in the negative and t is this which is creating all these problems.

Madam, I do not want to create an unnecessary controversy. As I said, there are powerful people who are connected with this. There are powerful people who are involved in this and that is the reason why the company has been receiving this favourable treatment.

I do not know why the hon. Finance Minister has not chosen to be here to answer this himself because he is the one who initiated action of the special audit But I am making _____

THE DEPUTY CHAIRMAN: May-/ be the Finance Minister has got confidence in him that he will handle it.

DAYANAND **SAHAY** SHRI (BIHAR): Why don't you name the important person?

SHRI YASHWANT SINHA: In our House, we don't do it. Unless you give advance notice and unless you substantiate It, vou can't do it.

SHRI KAMAL MORARKA: (RAJAS-THAN): Unless he is a person out of favour with the Government like Mr. Krishna Murthy.

SHRI YASHWANT SINHA: But I am sorry to say that this whole thing is stinking to high heavens. The Minister who is new to the Ministry is young, dynamic-as you said, enjoys the confidence—of Finance Minister.

THE DEPUTY CHAIRMAN: That is why he is handling it.

SHRI YASHWANT SINHA: He will do very well for himself if he takes the matter that we are raising in this House seriously.

the hon. Minister. What he has said will not help. He has said, "The Reserve Bank of India has also drawn the attention of the banks to the irregularities in the conduct to the accounts, and advised the banks to take necessary remedial steps immediately and accounts monitor the closely—The Government of India. The Government tells the RBI; the RBI tells the bank; the bank Chairman tells the official lower down; and the lower down; and the lower down; and, ultimately, the lowest official in the bank sits over the whole thing. And, that is the might of the Government of India coming to naught in the whole matter. This is not how it should be. You should the courage of ordering a special audit, of

asking the Rsserve Bank of India to carry out the special audit. You should show the courage which is needed to take t to its logica conclusion. In order to ake it to its logical conclusion, I am making the following demands.

The first is, please take steps to freeze he bank account-don't merely, Mr. Abrar Ahmed, go by what the RBI tells you or what the bank tells you-of the company and invoke the personal guaraa-ces given by the directors and the promoters and revoke all bank guarantees. This is my first demand to

The second demand is,—and, this is he most impo tant, Madam-I would request the Government to direct the RBI o file a complaint with the CBI in view of the seriousness of the charges. Let a complaint be filed with the CBI. I am not asking them to take action 'igmist anyone without madng a thorough and turtner inquiry. So, let the CBI look into this matter. Let tin CBI carry out its investigations and then let the CBI book the guilty, punish the guilty. I will only tell you, Mr. Minister, vou vourself will be surprised-Madam Deputy Chairman you will be surprised—at the result of the investigations by the CBI. The names which will tumble out of that box are going to shock the whole I am making some very specific demands of nation. So, please order a CBI inquiry. If you hesi-late, if you dither, f you vacillate, if you prevaricate, then, the conclusion is unavoidable that it is not merely inaction, it is collusion.

> The third demand that I am making to you. Mr. Minister, is that you declare this company as a notified entity under the company law and appoint a custodian or a special officer for this purpose immediately so that he can take charge of the company and bring to a stop immediately the fraud, the deception, the cheating and the criminality which has taken place so far.

These are my three very specific demands to you, \lo the Government. I am

sure the Government will lis'en to this matter and consider it as seriously as I am raising it Thank you, Madam Deputy Chairman.

SHRI KAMAL MORARKA : As seriously as the impeachment.

उपसभापतिः श्री जगदीण प्रसाद माथुर। माथुर साहब, ग्राप जरा संक्षेप में बोल लेंगे तो बड़ी कृषा होगी।

श्री अगदीक प्रसाद माधुर (उत्तर प्रदेश) ग्राप कहें तो न बोलूं।

उपसभापति: मैं क्यों कहं कि न शेखी।

श्री जगदीश प्रसाद गाथुर: श्रावका जजमेंट तो सर-प्रांखों पर है ।

महोदया, मैं उन सब बातों को दोहराना नहीं चाहता जो हमारे माथी श्री यशवंत सिन्हा जी ने कहीं है। इतना में जरूर कहूंगा कि उन्होंने जो अंतिम तीन मांगे रखी हैं, मैं उनका पूरी सरह से समर्थन करता हूं, वह पूरी की जानी चाहिए लेकिन दो-तीन बातें जो अलग से मेरे ध्यान में ग्राई हैं, मैं मंत्री महोदय के ध्यान में लाना चाहता है। क्या मंत्री महोदय को यह मालुम नहीं है कि इस कंपनी ने इन्कम टैक्स की भी चौरी की है। इन्कम टै ए डिपार्टमेंट सीधे-मीधे विस्त मंत्रालय के अधीन है। यह रिकार्ड में है, जो खाडिट रिपोर्ट है उसमें भं है, हाई कोर्ट के जजमेंट में मी है कि इन्होंने इन्कम टैक्स बरसों तक नहीं दिया। तो क्या कारण है कि, इन्कम टैक्स डिपार्टरेंट के फाइनेंस मिनिस्ट्री के अंडर होते हुए भी, इसकी देख-रेख नहीं हुई ? महोदया, दूसरे क्या इन्कम टैक्स एक्ट के अंतर्गत प्राप्ने कार्रवाई की है या नहीं की है? यदि नहीं की है, तो क्यों नहीं की है ? मेरा निवेदन है कि ग्राप इस बात की ग्राड़ न लें कि यह मामला ज्वाइंट पालियामेंटरी कमेटा के सामने है और आहिट रिपोर्ट की जांच की जा रही है, यह बहानेबाजी है । क्यों इन्कस टैक्स मही दिया है, क्यों घपला है, इसके लिए ग्रापको जो सीधी कार्रवाई करनी चाहिए थी मैं मांग करता हूं कि भाप बताइए कि वह कार्रवाई क्यों नहीं की गई ु ? जैसा यशवंत जी ने कहा, हाई कोर्ट ने भी यह,

कहा है कि सब धोखा-धड़ी हो रही है। महोदया श्रापको जानकर ताज्जुब होगा कि इस कंपनी का शैयर केपिटल मान्न 70 लाख था और इन्होंने लोन कितना लिया. 185 करोड ६५ए । जिस कंपनी की शेयर होत्डिंग 70 लाख हो और वह लीन ले ले 185 करोड़ के? आखिरकार क्या में बैंक वालों की जिम्मेदारी है ? ग्रमशिक्योर्ड लोन दिए गए। मैं कंपनी को इतना मुजरिम नहीं ठहराता । भैं मुजरिम अहराता हूं बैंक बालों को । क्या ग्रापने इस बात की जांच की है कि उस स्कैम में बैंक के कीन-कीन से ग्रिधकारी और कर्मचारी कामिल हैं। अगर सहीं की है तो इस बात की आंच करनी चाहिए । में मानता हूं कि कंपनी फाड है । पुझे उससे युष्ठ लेना-देना नहीं है लेकिन चिंता का विषय है कि बैंक के ग्राधिकारी, इनकम टैक्स के ग्रिधिकारी उसके अंदर शामिल हों, तो क्या मंत्री महोदय इनकम टैक्स के अधिकारियों के खिलाफ और बैंक के अधिकारियों के खिलाफ कार्यवाही करेंगे ?

दूसरे, सुझे इसमें यह भी जानकारी चाहिए कि कंपनः की कितना लोग मंजूर था, उसका लिमिट क्यों बढ़ाई गई? किस कारण से बढ़ाई गई? इसका जिम्मेदारी किसकी है ? जितने भी बैंक हैं, जिन्होंने अनसिक्यों के लोग दिए हैं, में उनका नाम पढ़ना नहीं पाहता, उन सबके प्रधिकारियों को क्या श्रापने निलंबित किया है ? मेरी गांच है कि जितने बैंक के ग्रधिकारी हैं और इनकम टैक्स के प्रधिकारी हैं, जिन्होंने जून-बूशकर परदा डालना चाहा है, उन सब को ग्राप सस्पंड करिए, उनके खिलाफ कार्यक्षाही ग्रापको करनी चाहिए और पहले करनी चाहिए और पहले करनी चाहिए और पहले करनी चाहिए और मंगे समर्थन करता हूं, और में समझता हूं कि मंती महोदय संतोषजनक कार्यकाही करेंगे और संतोषजनक जवाब देंगें।

SHRI DIPEN GHOSH (West Bengal): Madam Deputy Chairman first of all, I want to place it on record that I have risen to speak on the Calling Attention motion not to point out certain faults of a particular company. But I don't agree with my learned colleague, Mr. Naraynasamy, that it was a personal case. No, it was not a personal case. It

was a case of bank fraud, perpetrated by certain persons, who are privy to but, anyway, I want specifically that I wish that Dr. Abrar banks. Ahmed had come with a little more forthright statement because it was not the RBI which ordered for a special audit even though the special audit was conducted under the Banking Regulation Act which could be ordered by the RBI itself. There, naturally the Ministry ol Finance and, for that matter, the Minister of Finance had to intervene and ordercc the RBI to conduct a special audit unde the Banking Regulation Act though RB was supposed to do that job, withou getting orders or waiting for orders from "1093RR.S.S/94-19

he Ministry of Finance. So at least, I nust say, I apprecate that the Finance Minister, the having; found that there was a pr.ma facie powers that be. Otherwise, this company or case, asked the RBI to ap->oint an auditor for that matter the owner of this company, and go in for a special audit. These are not would not have defrauded as many as four or the actions. Nobody would believe regarding five nationalised banks to the tune of Rs. 108 the multicrore secur ties scan that RBI ha.; crores without any security, without any issued guidelines, RBI has issued instructions guarantee. If an ord nary farmer to the banks, RBI has issued thousand and one goes to a bank to secure a loan, you know very instructions to varous banks about the well what happens to him. But if a former irregularities having been indulged in by he Member of Parliament with a clout banks, PSUs for the last one decade and yet over the powers that be, goes to a bank, he this multi-crore scam could sur-iace. So this gets the lo.m without any security, without any cannot be an action that RBI hay also drawn collateral guarantee and he does not require to the attention of the banks to the i regularities in pay back that loan, which is not the case with the conduct of the accounts. So I am sorry that simple individual. It is a case of defrauding having experienced that type of securities public money, national money and now, after scam ndulgeil in by the banks, the M inistry of going through these papers, I came to know nance is still i depending upon the RBI for why the Members of the Treasury Benches issuing instructions. So, here is a fit case in the other House gave a reprieve to a where the Ministry of Finance should order for high person who had indulged in action. It is not that the RBI would issue a irregularities. Now, I come to know because f circular to the banks. Thousand and one is privy to the powers that be, one can be one cases are there, but even the banks or given reprieve and that too en the plea of the bank chairmen did not acknowledge the market practice. I have heard that instructions contained the RBI circulars. And certain foreign banks had indulged in you are depen-iing upon RBI for issuing certain irregularities which are violative of instructions to he banks! So my spec fic the RBI guidelines, the Governm:nt question is whether the Ministry of Finance guidelines on the plea of market price having round a prima facie case has asked and some high officials were given reprieve the RBI to institute a special audit. A spec al And some high officials were given re- audit report is with you. Now it is time o init prieve on the ground that it is indulged in by ate action and, therefore, nothing hort of many others. So, here, Madam, I am sorry, I what ny colleague, Mr. Yashwant iinha, has would have been happy if Mr. demanded would fulfil the re-mirerrunts of Narayanasamy had not raised this question, lis situation, and I hope he yrung to say very Minister will respond to the iction of the

> र्घाति कमला सिन्हा (बिहार) . मैडम, मै इस कालिय शटेंश्न मीयान के समर्थन में बोलना चाहती हूं ! सब दे पहले तो मैं यह कहना चाहती हं ि विध्त मंत्री महोदय ने, जिस मुददे की दस साम रेलंसट के अंदर और बाहर सांसद उठा रहे है उस पर जीच के अदिश दिये। रिजर्व ईक म्राफ इंडिया के द्वारा जांच भी हुई यी उसकी रिपोर्ट भी भामने पाई है । जो उसकी धाडिट रिपोर्ट है यह हमारे सानि है। मेरे पूर्व यक्ताओं ने जो

कुछ बातें उठाई हैं मैं उनको दोहराना महीं चाहती।
मैं केल मंत्रो महोचय से यह निवेदन करना चाहतो
हूं आदिट रिपोर्ट में यह कहा गया है कि
सानन्दम कंपनी, चार्टड एकाउन्टेट को कम्पना ने जो
स्पेशल आदिट रिपोर्ट दा है, उसमें उन्होंने यह कहा
कि कुछ बैंक जो हैं उन्होंने बहुत हो नुकसान उठाया
है। उनमें एक आध्र बैंक भी है और आध्र बैंक
में जो यह पा.सो.एल., प्रोग्नेसिंग कन्स्ट्रव्यान कंपनो
लिमिटेड है, इसके चेंगरमैंन जब इसके डाइरेक्टर
में, उस समय यह पैसा निकाला गया था।तो क्या
सरकार इसकी भा जीन करायेगा?

यह भी स्पेन्नल प्राडिट रिपोर्ट में पाना गया है कि कंपनी ने प्रपनो बुकक पिंग में भा हैराफैरो को है, प्राप्त काइनेंसियल इन्योप्रायरिटो पाना गयी है। तो क्या सरकार इसकी फिर से जीन करायेंगी?

दसरी दात जो बहुत ही गलत है वह यह है कि बहां जो लोग काम करते हैं, यह प्रत्यन दियाने ही प्रान्ती में काम करवात है न्यपने सब-कार्ट्रेक्टरी **हारा हो सहो**-∙ाुबरात, राजस्थान, मणोपुर, ग्ररूणाचल, उड़ासा, उत्तर प्रदेश, मध्य प्रवेश, करांटक, दिल्लो और गोवा भादि प्रांदों में प्रपने एव कांट्रेक्टरों के जरिये यह काम करवाता रही है। सो इसमें जो श्रमिक काम करते थे, उनका प्राविडेंट फंड भी कटता था । लेकिन इस कंपनी ने इस पाविडेंट फंड की प्राविडेंट फंड कोष में जमा नहीं किया और इस प्राविष्टेंट फंड कोच का इन्होंने इस्पयोग किया। तो ध्या सरकार इसकी जांच करवायेगी ? यह किमिनल भाफेंस है, मंत्रो महोदय, भाप भी इसकी जानते हैं। मैं जानना चाहती हं कि क्या धाप इन बातों की जांव करायेंगे और जांच करा कर सक्ष्य को भवगत करायेंगे ?

तीसरं बा. यह है कि जब इन अरंदि केपनी एक्ट, एज ए कंपनी तो क्या इसको प्रधिकार मिला था कि यह सबकाट्रेक्ट दे और सब-काट्रेक्ट उनको भी दे जो सरकारी एजेंसियां हैं, जो यवनंमेंट के मातहत काम करती हैं क्या ऐसे लोगों को भी सब कांट्रेक्ट लेने का मधिकार दिया था ? मेरी इन बातों का मंत्री महोदय उत्तर दें और साथ ही साथ जो इस ज्यानक्षेण प्रस्ताव के मुख्य बक्ता यशवंत सिन्हा जा हैं, उन्होंने जिन बातों को कहा है, जो तीन

डिमांड अन्होंने रखों हैं कि कंपनी के एकाउंट को फोज किया जाय, वहां पर एक सरकारा सक्सर बहाल किया जाय, इन सारा बाता का सा. बा. आई. से जांच करायां जाय, में इसका समर्थन करता हूं। धन्यवाद

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, this s yet another example how the common pub'ic funds held in the bank—banks are the custodians of the social savings. Therefore, this is yet another example how the public funds are being illegally allowed to be invested.

SHRI KAMAL MORARKA: Madam, I am on a point of order.

THE DEPUTY CHAIRMAN: Yes.

SHRI KAMAL MORARKA: Madam, th s en ire discussion is about the public funds being m sappropria ed. I think it is totally out of order. It has been held in the impeachment case that as long as you return the money, there is no oiTence. Mr. Gadgil has told the Press I dont think different laws should be appl ed to different people. What applies to Mr. Ramaswamy should apply to Progressive Constructions. As long as he returns the money, no action should be taken aga nsi him.

THE DEPUTY CHAIRMAN. The Minster should take no'e of it. Let us not go ahead. Now, we can stop the discussion. A suggestion has come that we can go ahead with other business

SHRI GURUDAS DAS GUPTA: Madam, the hon. Member is under the magic spell. The hon. Member who was Minister for some time and wants ti be a Minster again, is under the spell of the majestic decision that was taken somewhere else regarding the attitude towards corruption in high places. That is, of course, very important. But the more important thing in this case is, thus is how public's hard savings deposited in

fraudulent purposes. I am sure that the sum that has been advanced to such units will turn bad. This is an example how the bank credit turns but. and how ultimaiely banki write it off as bad debt. It is a cleai example. It is a .lea::cut example of how bank credit is lurnin;.' bad and how the Reserve Bank is suinins; i s back. I would only tell you that in the last few years. Rs. 10,000 crores had been turner" bad and our :A Rs. 1',000 crores; Rs. 5,000 crores had been uniicn off. And because of the writting off of such a huge bad debt, the capital adequacy of the bank is sutleme and, that is why in the current But we had allotted to the banks about Rs. 750 crores. Therefore, This is a concrete example of how the Budget funds are being allowed to be misutilised by the Government. Banks are allowed to write of loans. Banks are allowed to give loan on projects which are not viable. Banks are advancing funds to units which are not worthy of taking loans. Ultimately, the loan is not paid back. Banks are writing oil the loans and that is affecting the assets and capital of the banks. And to meet the capital inadequacy, we are allotting funds from the Budget. This is the situation. Therefore, it is not a ques-' tion whe her this unit could get bank funds because of political clout. They might be having influence. Somebody might be pulling the strings.

The Vice Chairman (Shrimati Susmaj Swaraj) in the Chair. Somebody m'ght have been able to help these companies to get loans where they should not have been given the loans. That apart-(here is the question of 'he nexus of politic'ans, of people in high offices. of delinquent businessmen, that we see every day m our life that apart—what 1 am bringin.g to the no'ce of the Government is that this is how the bank loan is turning bad, this s how ultimately, the banks are writing off the loans and, ul imately, it is becoming a responsibility cf the Government to pay for the loss Actually, we

(he bank ere allowed to be diverted utilised for are paying for the del'nquency of the private units and, for that, we are spending our Budget money. Where to stop it? How to stop it? It is not a question 3f freezing the account. It is a quest on of criminal niisapic priation. It is a question of misutilising the bank funds which is a defnite offence under the crim nal code. Therefore, my question s, has the Governnetit J-icided to iate crimanal proceedings against the people who have done it? It is not snly enuogh to freeze the account, V is iot only enough to ask the people to pay back the loan, but these people must also be held responsible for criminal misappropr'stion and the!law of the land must be allowed to take i its own course. And, for Chat. / demand that there should be criminal proceedings against the people who crocwed money on the basis of fraudulent seciirities. Secondly, there should be cri-miral proceedings against the bank officers who had sanct oned the loan. How could this be sanctioned? In a bank, here is an Appraisal Committee and, in bank, there is a procedure that a loan beyond a particular limit has to be san-ticaed by the Board. Was th s money sanctioned by the Board? Who is the officer who has done it? Was it pressed in the Board ? If it was not pressed in the Board, then jit is the personal responsibility of the General Manager, O t. What action do you propose to ake against the General Manager, Credit? Thirdly, if it bad been pressed in the Board, what was the Government nominee doing? What was the Reserve Bank norrinee doing |? If they had not raised there evebrows I if they are a party to it, hen it is equally the responsibility of the Government to !pun sh those representatives of the Min'stri' of Finance and RBI on the Board, Lastly, Madam, another important question in this regard is, who are the people; in the background? Why did this unit enjoy such a patronage? Who are the masters in the bank who had been drawing the strings? Madam, If bank credit is not totally delinked from political patronage, if it is not delinked from delinquency, then a time will come

sick. Twenty banks out of 28 banks are in the by way of a Calling Attention Motion which red and I believe improper accounting method normally is in the nature of a matter of urent is really resorted to. If the "secrecy clause" is withdrawn, if the bank account is made open, then, you will see that the entire banking party. The impression will be that we are system is sick. Banking system has become either trying to do it through malice or sick because of a deliberate nexus. This through favour. I regret that we have raised deliberate nexus exss between people in high offices, delinquent businessman and officers in the dark picture. What we are discussing who do not deserve. Therefore, we want that exemplary punishment should be given.

Lastly, banks who had advanced loans were all involved in the bank scam. Andhra Bank is involved in the bank scam. It is Andhra Bank who had indirectly arranged a huge sum to be Vijaya Bank which is also involved in the scam. Therefore, it is the other side of the dark picture. What we are discussing in our JPC is the ether side of the picture. Therefore, in the fitness of things, exemplary punishment should be given. There must be a signal going. A s gnal must be given to the entire industry "this far and no further." If the Government is not prepared to take that stringent action, then, I will believe that the Government is also becoming a party to the collusion.

Thank you, Madam.

SHRI P. SHIV SHANKAR (Gujara') : Madam, quite a bit has been said by my friends on the issue of this Progressive Construction Limited and its relations with the bank. As far what !hey have said generally, I entirely agree. If somebody has violated the law, f some illegal ties have been committed, then, the law must fake its own course. Nobody would say that if illegalit'es had been committed, embezzlement had taken place, still such a person should be saved. But, unfortunately, I would start with a comment that' this issue with reference to a

when the entire banking industry will turn single cempany has been raised in this House public importance. Why has it been raised? Sometimes, we lose the case by pleading for a this issue with reference to a single company in this House by way of a Calling Attention Motion.

Secondly, I would like to say that a separate paragraph was devoted by the Finance Minister in Iris reply when; he had said that the JPC enquiring into the irregularities etc., had requisitioned cer-ta'n documents and those documents were sent to the IPC. Most of advanced to Gold Star. It .'s Andhra Bank. It is | the hon. Members who have spoken hers are members of the JPC. 1 am sure they will take care of it. Why is it that the sains issue should again be raised like this here? Having said this., I would like to make certain submiss'ons on the merits which have been touched. Something has been said with reference to the convers'on of a partnership into a company. The matter is still sub-judice in the High Court. The matter has been appealed against and the appeal has been admitted. Therefore, I would no like to comment. What I understand from the reply of the the Minister is that the irregularities committed seemed to be these of the bank. If the irregularities pertained to the bank, then, there are two courses open. One course is. JPC is already looking into hose aspects. They have called for the documents perhaps thinking that this bank s involved in the scam. The second course is, the Reserve Bank of India 's enjoined under the law to correct the bank itself. Now, the only question that looms large, about which nothing has been said, is this: Do these, persona owe certain amounts to the banks?

> दक्षशब्दकः (भीनतः सुष्याः स्वराजः) : एक भिनट, शिवसंकर की । मसे हाऊस लंग की लिए

एक्जोर्न करना है। प्राप बाद में बोलना चाहेंगे या भभी खतम करना चाहेंगे ?...(ब्यवधान)

SHRI KAMAL MORARKA: Hov can we adjourn now when the busines is so heavy?

उपसमाध्यक्ष (श्रीमती सुवसा स्वराज) : वह को बी.ए.सी. का तय है। क्रिन्डों चेयरभैन कहकर पर्द हैं मुझसे । आप सिर्फ यह बताइए कि अप अपना भाषण समाप्त करके हाउनस का एडजोनेमेंट बाहेंमे या प्रश्री?

SHRI P. SHIV SHANKAR; Let me fin sh. I want to finish it now itself because I am not feeling well.

भी संघप्तिय गौतभः उपाध्यक्षा जी, क्या संच के लिए एडजोर्न होगा ?

चगतमाध्यक्षा (श्रीमती सुक्ता स्वराज)ः हां, प्राज संब के लिए एडओनं करना है। 🐉 🐉

SHRI S. JAIPAL REDDY: Madam, let him finish his speech.

उत्तरमाध्यक्ष (श्रीनती सुक्षमा स्वतान) : ठीक है, भाग अपना भाषण जब समान्त करेंके बाद में लेंक के लिए एंडजोर्न कर देंगे। रेप्लाई बाद में होता।

SHRI P. SHIV SHANKAR: The jnosi important point is that Finance Minister says that the RBI has drawn the attention of the Banks w th reference to the audit report, not only wi'h reference in the para-v,' se comments, but also with reference to the irregularities that the Banks have committed.

I am sure that the RBI will take action against those Bank.', and, as some of my friends here have stated, if there is something wrong with the Banks, the Bank officials have necessarily to be hauled up and there is no sympathy for them. But the question :s this: Does this Company owe a single rupee to this Banks? That is the point. Now, if irregularities have bean committed, who has committed them? That part has not been

auid even in the audit report. And, if the Bank tself has committed any irregularity,

(The Vice-Chairmim (Syed Sibiey Razi) n the Chair)

:hen the law must take its own course against the Bank officials who have done hat. But, as of today, the pos tion 's that his gentleman docs not owe a single paisa to any Bank. That is number one. Number two, whatever he has been availing of from the Bank by way of facility has only been bank guarantees and I would like to submit that not n a single case a bank guarantee has ever been cashed. Whle bank guaranees have given, there is not even a single case where the Banks lave had to pay the money obligated under the guarantee. Number three, the total credit that this man has taken at any point of time has never exceeded Rs. 25 lakhs and today, it stands at. 15 lakhs. This s the credit which he has taken. This s all. What has happened he? I am brnjing these three aspects o the notice of he House only to de--nonstrate that this Company has not bungled in the matter of the money of the Banks. Not more than Rs. 25 lakhs of cash credit at any point of time and odty, it stands at only Rs. 15 lakhs. All through, for the last 25 years, this Company has been enjoying the bank gurantees and yet not a single bank guarantee has been cashed at any point if time and today, he does not owe a ;ingle pie to this Bank. Now, if this be he case, what is it, that we are asking 'or with reference to this Company? and, who did the bungling?

My friend. Mr. :>ir,ha, has sad that the Company's Bank accounts must be seized and frozen, Why should it be frozen? Let the law tak-3 its own course, f there is something wrong done by him, cu can freeze the account and I would not send in the wiy. But, if he has not committed any irregularity, what do you mean by freezing the account? I am not a!be to apprecate this at all. Why is his witch-huntng going on? Do we

want this type of witch-hunting to go en 7 Let entity ? I would rather suggest—I do not us first know where he has bungled. Have you know how far my friends would agree—let a been able to say that this is the place where he House Committee go in the ent re working of has bungled and taken or ntisapprop ated the that Bank. Why not we go nto it and find out money? 'That is why I gave the three aspects? That is the best way of doing it. to show that not a single pie he owes to anyone. And he has not taken cash credts of msm that: Rs. 25 lakhs at. any point of time. And all the dues have been paid. Not only that. For the bank guarantees, she commission that he pays every year is Rs. 120 lakhs. Not a individuals? If there is something wrong, let be a large and we would like to apprecia:e that. I do not has been taken it has been saic' that the irregularities are of a anything me the details, the total limits. With reference vek categorically given Rs. 3 crores originally. Originally it was rub contracting. Rs. 3 crores. In 1990-91, stood a Rs. 50 the contract itself for the pur->o53 crores. When I am saying that he has not whether the contract received more than Rs. 25 lakhs as cash credit from the Bank af any poin' of time, wherefrom sometime in 184I. I am really sorry about the issue Then the patronage part of it. If the law patronage was there was the patronage there for the last 25 years when this was a total non-

SHRI YASHWANT SINHA: We ccepi: it.

SHRI P. SHIV SHANKAR: Let us single paisa has he owed to the Bank. The into into these thugs. Yes, we should go into Bank gets Rs. 120 lakhs by way of such type of things, instead of tiying bri ng in commission. Why are we after some one individual Company. That way, there may number of companies. What this man go to jail. I have nothing to plead. All they are doing one does lot know. And then the Directors may be hauled up, the Company what has been aid is that the Company has itself may be taken care of. But then why is it always been rawing the money. I have said tha' that we are tryinn, to do something where there the Company at no point of time has drawn so is nothing? Would you like to involve icy as cash credit of more than Rs. somebody, behind this? Then you brings him, 25 lakhs. I will repeat it. And a lot f objection about the Company's subknow why 'his Calling Attention Mot on itself contracting. What is wiong with that? If has been brought in such circumstances. Then, under the contract I can ub-csntract, is there wrong with that ? I do not know criminal nature fand', that the total limits are why all these ssi es have been mixed up. Rs. 151 crores. At no point of time the total That s the later where a contact of a work has lmits had been Rs. 151 crores. I have got with to >e looked into. And if a contract of a gives the authority ':r to the Bank guarantees, the various Banks have sub-contracting, that Company is en-led o We have to look into itself authorises the person to subcontract or ake on subcontract. This is purely legal. This happens day in and are you getting this figure of Rs. 151 crores? day out. And he flaw is sought to be found. I And this cash cred't is be ng given from the do not understand this. If in law it is beginning for the last 25 years, not at the time allowed, . is allowed. And it appears to me when one of the persons became most im- as hoagh in this case quite a bit of witch-mrting portant by becoming a Member of Parliament has been done without any reasonable basis. If an indiv'dual oi a Com-many has subjected way in \vh cii we have brought in this type of itself to irregularities or iiehalites, let the take its own course and proper punishment be meted ur under those laws. gentleman Nobody stands in he way. But then the point is, we have unfor unately, set a very bad precedent, which in my submiss'on is reprehens ble by bringing in the matter of a single

company before this House and wasting the the guilt, if any. time of this House, particularly so when many tiered as a notified company. Thes are the of the hon. Members belong to :he J.P.C. They have already called for the documents. Let them look into those documents; let them call that man. I understand that he has already requested the Chairman of the Commit ce that he may be called and he is prepared to give evidence.

SHRI DIGVIJAY SINGH: But the Chairman did not call.

SHRI P. SHIV SHANKAR : J.P.C. Members are heiu. L is for them to say. I do not know any hing about it. They will know much bctiir than me that he had written to the J.P.C. Chairman. On the o her hand, if you would like to be v ndictive, that docs not behove well of the dignity of the House. I must say it plainly. And the resultant effect will be that we ourselves will bring the inst tution in'o disrepulc, and this should not be our approach.

THE VICE-CHAIRMAN (SYED SUB TEY RAZI): The House is now adjourned for lunch till 2.41 P.M.

The House then adjourned for "unci at fortyone minutes past one of the clock,

The House reassembled after lunch at fortysix minutes past two of the clock, The V'ce-Chairman, Shri Md. Salim in in the Chair.

SHRI V. NARAYANASAMY (Pondcherry): Sir, I will speak for only three or the newspapers, friend has rased.

Sir, I am thankful to you for giving me the banks and, therefore, its accounts have to also portant. The Press Council's verdict is be frozen. Secondly, CDI enquiry should b; ordered to prove

Thirdly, it should b. cons three imporant suggestions mad-by the hon. Member relating to the Calling Attention,

I would like id submit that the cas credit that was provided by way of loa to the company by the bank was Rs. 2 lakhs and the outstanding amount is oni Rs. 1.5 Secondly, the deposits < the amounts of that Progressive Con ruction Company are of the order Rs. 6 crores which the various banks. Thei, Sir, a bank guarantee was g.ven t.. various banks which have been enumerate ' by the hon. Minister and there was i, default, no misuse of guarantee by : concerned Company so far. The bar u<iran ee was given because of the viafc ity, creditworthiness and also the lor. • standing experience of the Compan,.

Sir, in our couairy there are a lot of private and pubic sector construction cot: panies. All of them go to the bank ai 'get bank credit; ill of them are givi; bank guarantee. They are running the business from that bank credit and paying the loan to the banks without a, default. Now the ion, Member has mac certain allegations against the Compar i would like to know from him, if he . wiling to yield, whether there was a: complaint from any of the banks that; amount of Rs. IDS crore, as has be alleged by the run. Member, was di was to be payable by Compar Which are the binks who the nave coi . plained Can he give the Nothing is there. Therefore, let break-up him r be carred away by the allegations ma In in the magazines a-: four minuecs on the points which my hon. elsewhere. I would like to submit ft there was a news item Sund relating to on this Company, to malign the Company and alter the publicat on of the nes i'tem the this opportunity. My senior colleague, hon. Managing Director wc fo the Press Council. I Shri Yashwant Sinha, raised thtee 'mportant would like to re, one sentence of thie Press points. Firstly, the company has defrauied Council verefc -It is very pertient, and it is

"On careful consideration of the submiss on of Mr. Ramanandan and on perusing the materials on record, the comm.ttee was of the opinion that the journal had violated the journalistic ethics as there was no basis for the allegations against the complainant. While upholding the complaint, the committee warned the journal agains such writings."

This is the observation made by the Press Council of India relating to the same company. The same allega: ion which the hon. Member has made, was made in "THE SUNDAY .MAIL", a Sunday paper. Not only that, but the consortium of banks held a meeting in which they deliberated upon it. After the newspaper report, after var'cus complaints and also after the news item appeared ir the magazine, the banks have deliberated on it. The members deliberated on various Press reports, and all the memberbanks felt' that the conduct of the accounts of the company with them was satisfactory This is the observai on made by various banks, relating to trie company, relating to the functioning of the company, relating to the creditworthiness of the company that according to the rules and regulations the company s following the norms.

I would like to request the hon. Member who has raised the allegation in this august House to tell us whether there was any specific complaint from any of she banks that its money has not been paid, that the bank guarantee has been misut'lised, whether there was any strong allega ion and whether it was brought to his knowledge.....

: You conclude.

because Pa lament should not become a forum for maligning anybody without any basis or authentic record. Theiefore, I strongly submit this to the hon. Member who, has mentioned Minister agree for its reference to the JPC The this through this

Caling Attent'on. Mr. Jaipal Reddy, when ;e was in the Lok Sabha, had raised the llegation in 1985. Other Members also lad raised the allegation. Petitions were preseried to the then Finance Min ster. All things have been gone through, and hereafter the conclusion has been arrived at.

Finally, I would like to submit that the hon. Member, Shri Yashwant Sinha, who a sen or Member, who raised the issue 1 this House, is a Member of the JPC. Tie other senior Members of this House who have spoken, ate also in the JPC. They have got records relating to this company for scrutiny before the JPC

SHRI S. JAIPAL REDDY (Andhra Pradesh): Will you kindly yield?

I would like to tell my hon. friend, Mr. Narayanasamy, that the matter is not before the JPC for its consideration. The PC is not seized of the meter. The Members may have made casual enquir es, but this is not a part of the terms of reference of the JPC.

SHRI JAGESH DESAI (Maharashtra) : This also cannot be mentioned in the House. What has happened in the JPC cannot be mentioned, no.

SHRI YASHWANT .SINHA (Bihat): 5ir, the M nister himself has chosen to nent'on it in his statement.

SHRI JAGESH DESAI : We cannot

SHRI YASHWANT SINHA: No, no. The THE VICE-CHAIRMAN (Shri Md. Salim) point is This. If repeatedly this point s made that the JPC should look into this, that the JPC is looking into this, then, what SHRI V. NARAYANASAMY: This is happens? The Minister says that It is not being looked into.

> SHRI S. JAIPAL REDDY: Let the JPC will look into it.

Vice-Chairman, the Minister himself has should not repeatedly raise it. mentioned it in his statement.

SHRI V. NARAYANASAMY : Sir, I go is happening in the JPC also. by the statement of the Minister.

SHRI DIPEN GHOSH: Let the JPC decide about it.

SHRI S. JAIPAL REDDY: A ruling can be given by the Chair to the effect that the JPC should look into the entire s;andal. .. . (Interruptions)-----

SHRI V. NARAYANASAMY: The Minister is going to reply. I go by the statement of the hon. Minister, Mr. Jaipal Reddy.

THE VICE-CHAIRMAN (SHRI MD. SALIM) : Mr. Narayanasamy, please conclude.

SHRI V. NARAYANASAMY I am giirj: to conclude, Sir. I am not going to take much time. I am very specific.

THE VICE-CHAIRMAN (SHRI MD. SALIM): The rest to the reply the Minister will be able to give.

SHRI V. NARAYANASAMY: It has been mentioned that the Joint Parliamentary Committee enquired into the irregularities perta ning to the security transaction. It has also requisitioned certain documents and information regaiding the investigation made by the RBI in the case of the Progressive Construction Ltd. The hon-Minister has very categorically stated that the Chairman, JPC, requisitioned certan documents Therefore, the JPC is seized of the matter. Therefore, Sir, it is highly objectionable that the matter which is seized of by the JPC, is being discussed in this House.

SHRI YASHWANT SINHA: He is making that point. How does he know that the JPC is seized of it or not? Mr. Jagesh Desai raised this point. Mr. Jagesh Desai 1098 RSSI94-

SHRI DIPEN GHOSH (West Bengal): Mr. should also advisie his own colleague that he

SHRI JAGESH DESAI: Not to say what

SHRI V. NARAYANASAMY; I go by the statement of the Minister. I am not a Member of the JPC. I go by the statement of the Minister.

SHRI S. JAIPAL REDDY: The terms of reference of tie JPC are clear. A bank fraud which has; nothing to do with the securities scam does not fall under the purview of the JPC. I am making a statement as a Member of the House in the light of the terms of reference.

SHRI V. NARAYANASAMY: Not as a member of thee JPC ? If you are speaking here as a member of the JPCi then, I have some important questions to ask.

SHRI S. JAIPAL REDDY: No. I am not speaking herfe as a member of the JPC. Mr. Desai is right when he objected to anybody speaking here as a member of the JPC... .(interruptions).... Please hear me. Mr. Vite-Chairman, the point is very clear. The Member is asserting that the matter is under the consideration of the JPC. I am :saying it could not be under the consideration of the JPC because as I understand the terms of reference, bank frauds which do not relate to the securities cannot be enquired into by the JPC.

SHRI V. NAIRAYANASAMY: Mr. Vice-Chairman, We have a copy of the statement made by the hon. Minister on the floor of the

SHRI DIPEN GHOSH: You read it.

SHRI V. NARAYANASAMY: I will quote from the statement, "The Joint Parliamentary Committee enquiring into the irregularities pertaining to the securities transactions has also requisitioned perta n documentisjinformation in regard

to the investigations made by RBI in the case of Progressive Construction Ltd." Therefore, I am asserting in this august House that the JPC is seized of the rhatter relating to the Progressive Construction Limited. The investigation that is being counducted by the Reserve Bank of India has been taken over by the JPC for the purpose of getting information. When the JPC is seized of the matter, this matter need not be discussed in this House. Moreover, this a vindictive attitude on the part of some rival companies who are tarnish'ng the image of this company. I would request the hon. Members not to become a party to it.

डा. ग्रवरार ग्रहमद: सर, माननीय सदस्यों ने जो इस बारे में बात कही और अपने विचार रखे. में इस बात से पूरी तरह सहमत है कि कहीं कोई भी ग्रगर इररेगलैंग्टिंग होती है, कोई भी अगर किसी इक्लोमिक औफेंस करते के लिए उत्तरदायी है तो उसको भी जो भी कड़ी से कड़ी सजा हो, वह मिलनी चाहिए। चाहे इस फैस में हो या किसी और केस में हो कोई भी ग्रादमी किसी भी गलती के लिए या गबन के लिए या इररेगलैस्टि के लिए बोधी पाया जाता है तो मैं पूरी तरह से उन मानतीय सदस्यों की यह ग्राश्वासन देशा चाहता है कि विश्चित रूप से नियमों और कानन के तहत, जो कार्यवाही, जो एक्सन, उसके घिरुद्ध लेना चाहिए, वह लिया जाएगा। जहां तक इस केस का सवाल है, केस यहां चर्चा में ग्राना चाहिए था या नहीं, काफी माननीय सदस्यों ने इस बात पर प्रकाश डाला, क्योंकि वास्तव में यह एक इंडिविज्यल कम्पनी है और इस तरह का सिलसिला ग्रगर चाल हो गया तो यह बात एक स्पेशल ग्राडिट में प्वायट त्राउट हुई है, लेकिन वैसे भी नामल ब्राडिट में पचासों तरह की बातें जब माश्टि होता है तो भाडिटर्स कई कम्पनियों की भ्रपनी याडिट रिपोर्ट में देते हैं। ग्रगर ये चर्चाएं सीधी-सीधी यहां पर चर्चा में ग्राने लगीं तो मैं यह मान कर चलता हूं कि सदन में शायद इनके अलावा हम कोई और काम ही नहीं कर सकें। बहुत सी बातें, जो हमारे अभी बैंकिंग कम्पनीज एक्ट है 1970 और 1980 उसके एकोडिंगली हम भी कई चीजों में बंधे

हुए हैं कि कोई बात बैंक कहां, किस हद तक बता सकता है, नहीं बता सकता है, हम कह सकते हैं या नहीं कह सकते हैं। लेकिन उसके बावजूद जो बात यहां ब्राई इस कम्पनी के सिलसिले में तो इसमें तीन बातें महस्वपूर्ण हैं।

यभी जेंग्गी०सी० के बारे में यहां बात चल रही थी। सर, में इस संबंध में इतना ही कहना चाहता हूं कि जो भी कुछ कागजात, जो भी कुछ इस कम्पमी में हुमा और उससे संबंधित जो भी कागजात जेंग्गी०सी० ने मांगे, वह यार्ग्बी०याई० ने जेंग्गी०सी० को प्रे.बाइड करा दिए। जेंग्गी०सी० उसको किस रूप में देख रही है, क्या उसका करना है, मैं इस चीज में जाना या इस चीज पर कोई टीका-टिप्पणी करना बिल्कुल गलत समझता हूं और जो माननीय जेंग्गी०सी० के सदस्य हैं उनको भी इस चीज को, इस बात को यहां डिसक्लोज नहीं करना चाहिए कि जेंग्गी०सी० उसका क्या करेंगी।

Special Control of the

3.00 P.M.

सिर्फ हम इतना मानते हैं कि यह मामला जे०पी०सी० के सामने किसी रूप में आया. जे०पी०सी० ने इसके कागजात मांगे और वह हमने उनको दे दिए। श्रद वह क्या फैसला करेगी, क्या उस पर सोचेंगी या किस प्रकार की रिपोर्ट देगी, यह तो उसकी रिपोर्ट ग्राने पर ही पता लगेगा, लेकिन हां, उस बाधार पर मैं इतना मान सकता हं और कह सकता हं कि जै०पी०सी० ने भी इससे संबंधित कागज मांगे हैं और ये उनके पास हैं। प्रब यहां जो भी माननीय जै०पी०सी० के सदस्य हैं और जेब्यीब्सीब की चर्चा यहां पर कर रहे हैं और इस चीज को इतना संगीन समझते हैं या इस मामले में जो भी उनकी समझ के ग्रनुसार इरेगुलिस्टीज हैं सो वह जे**०पी०स**े० के सदस्य हैं, सारे कागजात जे०पी०सी० के पास हैं, वह उसके भ्रकाईंगिली वहां जैसा चाहते हैं `''(व्यवधान) '''

SHRI S. JAIPAL REDDY: Mr. Minister, will you yield. ? You are an hon. Minister for Finance. Will you kindly state clearly whether JPC can look into this scandal or not.

DR. ABRAR AHMED: I cannot say anything about the JPC. I cannot give any directions. I can't say what JPC will do. JPC has asked for some documents. RBI has given some documents. I am sayiig only this thing. Why JPC asked, what JPC asked, this is not within my jurisdiction.

SHRI YASHWANT SINHA: We have very carefully listened to what the hon. Minister has said and what the other hon. Members of the ruling party had to say. It appears to me that the basic question that has been raised is that this House should not discuss it, either because one, it is a single company that we are discussing or, two, JPC may be seized of this matter. The point that I am making is-good, bad or indifferentwhatever we may think of the Chairman's decision, the Chairman has admitted this as a Calling Attention Motion. I do not even want to reply to these issues, because it will reflect one way or the other on the Chairman's decision. Now that the Chairman has admitted it, let us go into the merits of the case. Why are we getting into technicalities saying the JPC is seized of it, whether we should be discussing this or not, whether this should happen in the House or not? These are irrelevant after the Chairman has admitted this Calling Attention. So, I would request the hon. Minister, instead of taking the time of the House, let him come straight to the merits of the case

(बिहार)

श्री एस० एस० श्रहल्वालिया: उपसभाध्यक्ष महोदय, यहां मेरिट ऑफ दे केस कैसे डिस्कस किया जा सकता है क्योंकि जो यह श्रारोप लगा रहे हैं तो उससे संबंधित हमारे पास कोई फाइल नहीं है इस कम्पनी की '' (श्यवधान) ''

् श्री एस. जबपाल रेड्डी:काइनेंस मिनिस्टर के पास है।

श्री एस० एस० ग्रहसुवालिया : मेरी बात तो सुनिए, फाइनेंस मिनिस्टर बोलने से क्या होगा? श्री एस. अध्याल रेड्डी:फायनेंस मिनिस्टर कुछ भी नहीं है?हम्मीरे वास्ते वह बहुत कुछ हैं।

SHRI V., NARAYANASAMY: As a Member of the JPC you call for the documents and you ask the Finance Minister to reply. What a wonderful thing it is!

SHRI S. JAIPAL REDDY: Mr. Vice-

श्री एस० एस० श्रहेलूबालिया: उपसभाध्यक्ष जो मेरी मांग है कि अगर इस पर वाकथी मेरिट पर बहुत ज्यादा इंटरेस्ट्रैंड हैं विपक्ष , इस केस की बहुत ज्यादा अच्छी तारह से देखने के लिए तो हाउम कमेटी बना लीजिए (व्यवधान)

Chairman, let therfc be a separate House Committee.

SHRI YASHWAINT SINHA: We are all for it. Let thiere be a House Committee. Mr. Shiv Shankar has also suggested it. We all accept it.

SHRI S. JAIPAL REDDY: A suggestion was made by such a senior Member as Mr. Shiv Shankar. We all accept this officer.

SHRI YASHWANT SINHA: Mr. Vice, Chairman, I do not even want to listen to the Minister. (Let there be a House Committee.

SHRI P. SHIV SHANKER: I have myself suggested jhat the entire working of this Bank has to be gone into. We should go into this.

SHRI S. JAIPAL REDDY: Yes.

SHRI YASHWANT SINHA: We all agree. Let Mr. Shiv Shankar decide the terms of reference;.

SHRI S. JAIPAL REDDY .We are very grateful to Mr. Shiv Shanker. Let there be , a House Committee.

SHRI S. S. AHLUWALIA: Let there be a House Committee. Call all papers. (Interruptions). We will discuss it.

SHRI V. NARAYANASAMY: Already one committee is se'zed of it. We want another House Committee. JPC is seized of this.

SHRI S. JAIPAL REDDY: We are very grateful to Mr. Shiv Shanker, who is a senior and respected Member of this House. He has made a very considered suggest'on that this matter be looked into by a House Committee. (Interruptions).

SHRI P. SHIV SHANKER: Not this matter alone, but the entire working of the bank.

SHRI S. JAIPAL REDDY: Yes, the entire working of the Andhra Bank and this affair be looked into by a House Committee. I think the suggestion made by Shri Shiv Shanker is excellent. We endorse it totally and want the Minister to accept it.

SHRI P. SHIV SHANKER . Mr. Vice-Chairman, I would like to make one poin(clear. My friend was raising a question about the admissibility of the Calling Attention Motion and, therefore, we need not raise these issues. The point was very simple. At the time when the matter was before the Chairman, it is doubtful whether all these facts were before him

SHRI YASHWANT SINHA: That we cannot discuss.

SHRI P. SHIV SHANKER: That is what I am saying. Therefore, if we art raising those issues here, it is not as though we are stopped from raising those issues. We have the authority to raise. We have the right to raise. I raised it on certain other grounds. I said it very categorically, "Should a single individual's issue be taken up by way of a calling-attention motion?" Let us decide it (Interruption).

SHRI YASHWANT SINHA. It was the overdraft of Harshad Mehta with the State Bank which led to the discovery of the scam. One person was involved.

SHRI P. SHIV SHANKER: I am not saying anything on that. What I am trying to say is to say that merely because the Clhairman has admitted it, we need not go into these issues, would be puting up the case too high. That cannot be the correct approach. The Chairman has admitted it. But still, it is left to us to make our own submissions and those submissions wheh we thought were relevant were raised.

SHRI S. JAIPAL REDDY: Sir, I am on a point of order. Can the Minister question a decision of the Chairman after the dec's'on has been taken? Here is a Minister who has questioned. (Interruptions).

SHRI V. NARAYANASAMY: He has not questioned it. We would like to submit that the calling-attention should not have been admitted. That is our point of view. We are entitled to give our point of view. (Interruptions).

SHRI S. JAIPAL REDDY: All of us agree on a House Committee. Will the minister do it? Membets of that party and th's party are both agreed. That is the end of the matter. (Interruptions).

डा. ग्रबरार ग्रहसंब: रेडडी साहब, वर्मा कमीशन पर भी डिसकशन करना है। उन्होंने ग्रपनी रिक्वेस्ट से पहले ही हो जाने दिया। श्रव टाइम पर खतम करें ताकि ग्रागे विजनेस हो सके। ''' (व्यवधान) '''

श्री जगदीश प्रसाद भाषुर: मेरी जानकारी में नहीं है कि कुछ कांग्रेस के मित्र किसी व्यक्ति को बचाना चाहते हैं और इधर से भी शायद कुछ श्रारोप लगे हैं। '' (व्यवधान)''

श्री पी. शिव शंकर: देखिए, माथुर साहब, इस तरीके की बात न कीजिए। मैंने सबसे पहले इस बात को साफ किया है कि we will not stand in the way. Let the law take its own course. I have said. that

नहीं, ग्राप इस तरीके से क्यों हम पर ग्रारोप लगा रहे हैं ? कोई कांग्रेस का आदमो यह नहीं बोल रहा है। क्या मैं यह कहूं कि ग्राप लोगइन्टरेस्टेट हैं किसी परसन में।(व्यवधान)

श्री जनवीत प्रसाद मः धुरः ग्रापने समझा नहीं है। मैंने कहा कि सुझे पता नहीं, क्या है?

श्री पी. शिव शंकर: बया पता नहीं कि क्या है ? श्रापके बोलने का जो ढंग है ``` (व्यवधान) ***

श्री अनदीश प्रसाद माधुर: क्या बैंक के लोगों ने गड़बड़ी की है? -बैंक के लोगों की रिस्पोन्सिबिल्टि है? क्या इंन्क्रम टैक्स के लोगों नेगड़बड़ की ? ''(व्यवधान) '' I hold them responsible.

SHRI V. NARAYANASAMY: Have you any evidence for that. You are saying that the bank people are involved. Do you have any evidence. Do not make wild allegations like this. (Interruptions).

श्री जगदोश प्रसाद माणुर: कीन कम्पनी है? कीन व्यक्ति है? इसका संबंध नहीं है। '' (अयधान) ''' हमारा जो कन्सने हैं। '''(अवधान)'''

SHRI V. NARAYANASAMY: Have you got any documentary evidence for that? Whenever somebody speaks, you rise to speak without any authenticity. What is the sanctity behind that? The Minister has given h^rs reply. What more do you want? (Interruptions),

श्री जगरीण प्रसाद माणुर: ग्राप चिल्ला सकते हैं नारायण स्वामी जी, हम नहीं (व्यवधान) '''

डा. ग्रवरार ग्रहमद : गायुर साहब, मुझे भी बोलने देंगे ? ''' (व्यवधान) '''

श्री जमवीस असाद भाषुर: मैं यह कहना चाहता हुं कि मंत्री महोदय कम्पनी का क्या कर रहे हैं या क्या नहीं कर रहे, वह कन्सनं हो सकता है। मैं इस समय उससे कम्सनं नहीं हूं। जो बैंक के लोग, गवर्नमैंट के इन्कम टैक्स के लोग संबंधित हैं, उनके खिलाफ ब्राप कार्यवाही करेंगे या नहीं करेंगे? यह मुझे जवाब दीजिए।

SHRI V. NARAYANASAMY: If the case has been proved. . (*Interruptions*) .. whether you are; satisfied with that. First of all, you come! to that point.

डा. अवरार अहसद : सर, भुओ हैरत है।
मैंने अपनी बात गुरू ही इस बात से की थी कि
कोई भी व्यक्ति किसी भी स्तर का, किसी से
संबंधित हो, लेकिन अगर वह गिल्टी पाया जाता
है, चाहे वह बैंक हो या बैंक अधिकारी हो या
इंडिविजुअल हो, नििचत रूप से कानूनों के तहत,
नार्मस के तहत जो भी कार्यवाही उसके खिलाफ
होनी चाहिए, वह होगी। यह सबसे पहले मैंने
कहा है। · · · (व्यक्षान) · · ·

ज्यसमाध्यस (श्री मोहम्भद सत्तीम) : सदस्यों का कहना है कि मिल्टी कैसे पाएंगे ? उसके लिए हाऊस कमेटी बनाएंगे श्राप ?

डा० अवरार जहमदः प्रगर फैसला यही कर लेंगे कि हाइस कर्मेटी बनाना है या क्या बनाना है,तो मंत्री की जरूरतही क्या है। ''(व्यविधान) •••

Let them take a decision.

SHRI JAGDI\$H PRASAD MATHUR: High Court decision.. (*Interruptions*). That is what we want.

डा. ग्रवरार ग्रहमद : ग्राप ग्रगर बोलने दें तो मैं उसकी भी बात करूंगा, उसके ग्रलाका भी बात करूंगा। सर, मझे जे०पी०सी० के बारे में कुछ नहीं कहना, सिर्फ इतना मैं कह रहा था कि जो कागज जै०पी०सी० ने इस संबंध में मांगे, वह दे दिए। माननीय संसद सदस्य और जे०पी०सी० के सदस्य यह ज्यादा जाने कि उसमें क्या करना है, कैसे करना है, बहरहाल यह उनके सोचने की बात है। हम तो सिर्फ इतना ही कह सकते हैं कि जो ग्रार०बी०भाई० से इस संबंध में, इस मामले में जे अधिक्ती व ने कागज मांगे थे, वह उनको दे दिए गए हैं। दूसरी बात, जी इसके संबंध में है स्पेशल ब्राडिट के बारे में, तो मई-जुन, 1992 के अन्दर एक शिकायत इस आरे में भाननीय संसद सदस्यों की वित्त मंत्री जी को मिली भी और 27 जन, 1992 को उन्होंने आर०बी०माई० को स्पेशल झाडिट के लिए

मीजिएट लिखा और 20 जुलाई, 1992 को मार०बी०माई० के द्वारा ग्रानन्द [एण्ड कम्पनी को स्पेशल ग्राडिटर एपायण्ट किया गया थाः। और 12-10-92 को रुशेल भ्राडिटर द्वारा अंतरिम रिपोर्ट दी गई और उसके बाद 18-12-92 को दी, 28-12-92 को दी, 9-1-93 को दी, इस तरह से टुकड़ों के ब्रन्दर उन्होंने रिपोर्ट दी और उस रिपोर्ट को 10 मार्च, 1993 को ग्रार०बी०ग्राई० ने बैक्स के पास भेजा है। पैरावाइज कमेंट्स के लिए और 7 धप्रैल को भार बी ब्याई० ने सरकार को उस ग्राडिट रिपोर्ट की कापी भेजी है। ग्रब इस संदर्भ में जो भी कमेंट्स बैंक्स के आएंगे और जो भी उसके बाद प्राइमाफेसी बनेगा-इरनेगुलेरिटीज किसने की, किस तरह की, कौन बैंक भ्रधिकारी उसमें दौषी है, कौन सा बैंक उसमें दोषी है--उसके बाद निश्चित रूप से जो कार्रवाई ग्रार०वी० आई० कर सकती होगी, बार०बी०ब्राई० द्वारा कराई जाएगी। यगर स्नार ब्वी ब्याई० नहीं करती है और सरकार यह महसूस करती है कि इसमें गलियां हुई हैं, तो जो भी कानून के तहत उनके विरूक्ष कार्रवाई की जा सकती है, वह की जाएगी।

इसके साथ ही एक बात पार्टनरिशप फर्म को कम्पनी में कन्मर्ट करने की थोड़ी सी उठी थी, उस संदर्भ में माननीय सिन्हा साहब ने अपनी बात के दौरान कोर्ट केस का थोड़ा सा हथाला दिया था। तो वह भी इस केस का एक तीसरा पक्ष है कि एक पार्टनरिशप फर्म कम्पनी बनी, उसके अन्दर हाई कोर्ट ने फैसला दिया कि वह गलत है, लेकिन उसी कोर्ट की डबल बैंच ने उसके अन्दर स्टे दे दिया। तो वह हमारा सव-म्यूजियम है, हाईकोर्ट भी इसके अन्दर जो फैसला देगी, जिस भी तरह की बात कहेगी, सरकार उसके एकॉडिंगली उस बीज को देखेगी।

जहां तक सरकार की नीयत का सवाल हैं, कुछ माननीय सदस्य तो, मैं यणवंत सिन्हा जी को इस बात के लिए तो बधाई देगा चाहूंगा कि उन्होंने वित्त मंत्री के इस स्टेंड को एप्रीसिएट किया कि उन्होंने इस्मीजिएट इस पर एक्शन लेने के लिए और स्पेशन ग्राडिट रिपोर्ट लिखने के लिए कहा और उन्होंने अपने बात में इसे ं

.. 1

एप्रीसिएट किया, लेकिन कुछ सदस्यों ने इस अपत के लिए यह इफ़ारा करने की कोशिश की कि इसमें सरकार की या तो नीयत साफ न हो या पोलिटिकल पार्टी के तहत किसी को सहयोग करना चाहती हो। जब यह बात माननीय वित्त मंत्री जी के पास आई, उन्होंने इम्मीजिएट इसके लिए स्पेशल ग्राडिट के लिए कहा। उप-सभाध्यक्ष महोदय, ऐसी बात नहीं है कि यह बात पहली बार शिकायत के रूप में ग्राई हो।मेरे पास ये कुछ लैटसं हैं जो 12 जनवरी, 1990 के हैं। उस समय सांसद शिव नारायण वर्मा जी ने यह लेटर लिखा था, तब माननीय मधु दण्डवते जी वित्त मंत्री थे, और उसके साथ-साथ यह ग्रखबार की कटिंग भी लगाई थी, इसी कम्पनी के बारे में कुछ इस्सेनुलेरिटीज के बारे में माननीय मध् दण्डवते जी ने उनको जवाब दिया

"ग्रध्यक्ष विजया बैंक द्वारा ऋण देने के संबंध में की गई कथित ग्रनियमितताओं के संबंध में जो ग्रापका पन्न प्राप्त हुन्ना, में इसे ग्रावश्यक कार्रवाई हेतु विभाग में दिखवा रहा हूं।"

उसके बाद इस पर झावश्यक कार्रवाई हुई और कार्रवाई होने के बाद 4 सितम्बर, 1990 को, जब माननीय रेड्डी जी की पार्टी की सरकार थी, उस समय इसका जवाब गया वर्मा जी को और वह जवाब गया:—

"कृपया बिना तारीख के ग्रपने पत का भ्रवलोकन करें जो भ्रध्यक्ष एवं प्रबंध निदेशक, विजया बैंक द्वारा ऋण मंजर करने में की गई प्रनियमितताओं से संबंधित है। विजय बैंक ने सुचित किया है कि मैसर्ज प्रोग्नेसिव कंस्टक्शन प्राइवेट लि।मटेड को बैंक गारण्टी मृबिधा म्रान्ध्र बैंक, कारपोरेशन बैंक और विजया बैंक के सहायता संघ, कन्सोरिशम द्वारा उपलब्ध कराई गई थी। पार्टी को बैक गारन्टी सुविधः में विजया बैंक को भागीदारी का निर्णय निर्वशक बोर्ड के स्तर पर जिया गया था। विजयः वैक के प्रनुसार वैंक की माखा मंडल कार्यालय अंचल कार्यालय ध्रथवा प्रधान कार्यालय में रखे रिकार्ड से इस मामले में कोई भी प्रतिकृतः तथ्य सामने नहीं आता।"

आपकी सरकार के टाइम में यह प्रमाध-पत्न दिया गया था, हमने नहीं दिया था यह । लेकिन उसके बाद भी हमारी सरकार को जैसे ही यह बात बताई गई, तत्काल तथ्यों की जानकारी करने के लिए स्पेशन भाडिट का निर्देश दिया गया, स्पेक्षल ब्राडिट रिपोर्ट ब्राई है, रिजर्व बैंक ने उसको बैंकों के पास रिपोर्ट के लिए भेजा है और जैसा मैंने कहा कि कोई भी व्यक्ति हो, चाहे वह बैंक का श्रधिकारी हो, चाहे एम अडी ० हो, चाहे कोई और हो, उसके ग्रन्दर जो भी दोषी पाया जाएगा किसी भी कानुन के तहत उसको सजा दी जाएगी। भ्राज की स्थिति हम नहीं कह सकते कि कौन किस केटेगरी का दोधी है, उसे फासी पर चढ़ा दें या जेल में बंद कर दें या क्या कार्यवाही करें, पहले प्राइ-माफेसी इस्टेब्लिश करनी पड़गी और जब उसमें प्राइमाफेसी इस्टेब्सिश हो जाएगी कि कौन व्यक्तित किस काम के लिए कितना दोषी है, उसके लिए देश के अन्दर हर तरह का कानून है और जो कानुन जिस पर लग सकता होगा उसके तहत उसके ऊपर कार्यवाही की जाएगी, यह मैं महतनीय सदस्यों की आश्वासन देना चाहता हूं।

माननीय माथुर साहव ने इस्कम टैंक्स के बारे में बात उठाई कि इस कम्पनी की इन्कम टैंक्स के बारे में भी कुछ इररेमुले-रिटोज की बात है। तो 13 जनवरी, 1992 को माननीय मनमोहन रिाह जी ने लक्ष्मी नारायण पाण्डेय, एम०पी० को जो पत्न लिखा, उनको उन्होंने यह बात प्वाइंट ब्राउट की थी और उसके साथ हो साथ माननीय किल मंत्री जी ने इस बात को जो भी इन्कम टैंक्स डिपार्टमेंट के ब्राफिसर्स हैं, चीफ कमिण्यर हैं, उनको कहा है, लिखा है और नाम्स के मुनायिक जो भी कुछ हो सकता है, बे उसके ब्रन्टर देख रहे हैं और कर रहे हैं।

इस संबंध में कांग्रेस पार्टी की सरकार की नीयत बिल्कुल साफ है कि कोई भी व्यक्ति, किसी भी स्तर का, किसी भी जगह, ग्रगर किसी भी चीज के लिए दोषी पाया जाता है तो निश्चित रूप से हम उसके खिलाफ कानून के तहत कार्रवाई करेंगे।

श्री एस. जायाल रेड्डी : हाऊस कमेटी का क्या हुन्ना? श्री यशक्त सिन्हा: मेरा एक सिम्पिल सवाल है मंत्री जी से । क्या मंत्री जी ने स्पेशल रिपोर्ट को देखा है, पढ़ा है और ग्रगर उन्होंने देखा है, पढ़ा है, तो उस ग्राहिट रिपोर्ट में इरेंग्युलरिटीज है, उसके बारे में मंत्री जी क्या सोच रहे हैं?

डा. स्रवरार श्रहमद : ग्रभी किसी भी म्राडिट रिपोर्ट को यहां डिस्कस करना या उसके बारे में यहां कुछ कहना क्या सही होगा तो मैंने कहा कि बहुत सी चीजां में मेरी बाध्यता है कि यहां वह कह सकता हूं या नहीं कह सकता हूं? विभिन्न तरह के एक्ट हैं। किसी इंडिविजुग्नल

SHRI YASHfVANT SINHA: This is a public document. I have got a copy of it.

डा. ग्रयरार ग्रहमव : ग्राई एम नोट सेइंग -- पब्लिक डोक्यूमेट । में क्या कह सकता हूं, किस चीज की यहां चर्चा कर सकता हूं, किस ग्राडिट रिपोर्ट की चर्चा कर सकता हूं । या नहीं कर सकता हूं, इस बारे में में ग्रुपनी बाध्यता समझता हूं। मैंने कहा है कि जो रिपोर्ट ग्राई है, मैंने उसके बारे में पैरावाइज कमेंट्स मांगे हैं और कमेंट्स ग्राने के बाद जब हमाइस बात को एस्टिब्लेज कर लेंगे। What is right or wrong? Who is guilty?

और यह हमने स्वीकार किया है अपने स्टेट-मेंट में भी और मैं कह भी रहा हूं कि हां, कुछ इर्ग्नहरिटीज मिली हैं। That is all.

SHRI S, JAIPAL REDDY: Mr. Vice-Chairman, I am on a point of order. The Calling Attention Motion was based on the Special Audit Report, if the Minister does not take the House into confidence in regard to thje irregularities pointed out in that report,' then what is it that the House is discussing and to what is the. Minister responding? We are finding that the House is in a quandary. And he does not agree to our demand to appoint a House Committee. This demand is being agreed to on all sides. Mr. Yashwant

Sinha did not raise it. It was Mr. Shiv Shanker, a very senior Member of the House. It is not a party matter at all. I certainly share the sentiments of the Minister......(interruptions).

SHRI V. NARAYANASAMY: You are trying to politicise the issue.... (interruptions)...Yon are ringing politics......(interruptions)....

SHRI P. SHIV SHANKER: Mr. Vice-Chairman, does the audit report say that he owes a single paisa to any bank?

SHRI S. JAIPAL REDDY: Why not? It does say.

SHRI P. SHIV SHANKER: It does not say.

SHRI S. IAIPAL REDDY: It does say.

SHRI P. SHIV SHANKER: It does not say.

SHRI S. JAIPAL REDDY: No, no. Let the Minister.... (interruptions')...

SHRI YASHWANT SINHA: I have not quoted from the audit report, but, Mr. Shiv Shanker, if the House wants, I can quote copiously......(interruptions)...about the various irregularities. (interruptions)....

SHRI P. SHIV SHANKER: I don't have a copy. He has got. About the bank officials they have mentioned, but they did not say whether he owes any amounts, whether at any point of time he has taken more than Rs. 25 lakhs......(interrup tions). Nothing has been said about it. Nothing has been said about it.

SHRI S. JAIPAL REDDY: The figure Mr. Shiv Shanker is referring to is ridiculous. It availed of the bank guarantees.. (interruptions)....

SHRI P. SHIV SHANKER: Mr. Jaipal Reddy, bank guarantee is a different thing which I have myself said. Not a single

bank guarantee for the last 25 years has been encashed.... (interruptions)...

SHRI S. JAIPAL REDDY: I am only trying to enquire why the Finance Minister is maintaining silence on this. Why don't you tell the House? (*Interruptions*)

SHRI P. SHIV SHANKER: How do you blame him *i* ... (*interruptions*) Let us not talk irresponsibly. Let us talk something responsible.

उपसमाध्यक्ष (श्री सोहम्मद सलीम): जयपाल रेड्डी जी, जो प्रक्रन कर रहे हैं, मंत्री जी, म्रगर जवाब दें तो ठीक है। `` 'यह इस बारे में चर्चा कर चुके हैं।

श्री एस० एस० ग्रहन्यालिया: सवाल इस बात का है कि अयपाल रेड्डी जी, सीनियर सदस्य हैं और इस सदन में जनता दल के लिंडर भी हैं। परन्तु इनको इस चीज का पता नहीं है कि कैंग्र केंडिट लिमिट और बैंक गारंटी लिमिट में क्या फर्क होता है। यह मालुम नहीं है इनको।

SHRI S. JAIPAL REDDY: Mr. Vice-Chairman, I have absolutely i^o hesitation in admitting that I know less about this matter than Mr. Ahluwalia. The point is, why is it that the Minister is not taking the House into confidence in regard to the contents of the special audit report? He says he admits that irregularities have been found. He does not refer to the kind of irregularities that have been found.

THE VICE-CHAIRMAN (SHRI MD. SALIM): O.K. Mr. Jaipal Reddy, Mr. Minister has already said that he has asked for para-by-para report, and com-n.ents, and then they will take a decision. . .(interruptions). .The Minister said it.. (interruptions).

ग्रव कुछ कहना है मंत्री जी, ग्रापको?

डा॰ ग्रवरार अहमदः नही।

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now. we will take up the Short Duration Discussion.

SHRI YASHWANT SINHA: Mr. Vice-Chairman, just one little point I will ask. I am not interested in witch-hunting, Let me assure everyone in this House, but I would just like one little clarification to be given by the Minister. Can he give us a time limit within which he is going to report back to the House about the action taken, I mean, this is written in the Vedas that if everything is wrong and

कानून, नियम भंग हुम्रा है तो वह भ्रमर गिल्टी साबित होगा तो हम कार्रवाई करेंगे।

This we have heard from eternity

तो यह जो जनरल चीज ब्रापने कही है, तो ब्राप स्पेसिफिक्नी यह बताइए कि इस ग्राडिट रिपोर्ट पर इस सदन में ब्राकर कब बयान देंगे?

डा॰ ब्रबरार श्रह्मद: मुझे धाएचयं है कि कि माननीय श्री यश्रवन्त मिन्हा जी खुद वित्त मंदी रहे हैं और सरकार के अन्दर जिम्मेदार पदों पर रहे हैं और वह इस तरह का सवाल पुछ रहे हैं। यह तो एक सतत कंटीन्यूस प्रोमेस है कि कहा, किसको कितना समय लगेगा।

श्री विग्विजय सिंह (बिहार) : बताए कि छः महीने तो, साल भर तो, दी साल तो, कितना टाईम तेंगे?

श्री अवरार ग्रहमद: मुझे श्रारचर्य है कि माननीय यज्ञचन मिन्हा जी खुद बित्त मंत्री रहे हैं और सरकार के जिम्मेदार पदों पर रहे हैं और वह इस तरह का सवाल पूछ रहे हैं। यह तो एक सतत, कंटीन्युश्रस प्रोसेस हैं। कहां, किसको, कितना समय लगेगा यह कहना तो मुश्किल है ... (क्यब्धान)

SHRI DIPBN GHOSH: Mr. Vice-Chairman. I had put a very simple question. I appreciated the Finance Minister's action in asking the RBI to institute a special audit. Now, they have with them 1098 RSS/94—21.

the special audit i report. It is good that the concerned bajnks have been asked to submit para-wise icomments. I would like to know whether banks have been asked to submit their para-wise comments with in a time-frame,

श्री **अवरार ग्रंहमद**ः सर, टाईम फेम तो। उनको नहीं दिया भूंगा है '''(श्व**त्रधान**) ग्रापके रहते इन्होंने कितना किया, वह तो मैंने पढ़कर सुना दिया । जो रहे हैं, दूसरों ने क्या किया, मैं सब काशज लेकर स्रोया था और वह मैंने स्रापको बेता दिया। उस बीक्स के ग्रन्दर कब तक यह देने, क्या देने, इस संबंध में धार०बी०बाई० को जवाब मिल गए हैं और कुछ बैंकों के जवाद अपने वाले हैं।तीन बैंकों के जवाद मिल गए हैं और वाकी के ग्राने वीले हैं।मतमला ऐक्सपिडाइट किया जा रहा है। किसी की नीयत में फर्क नहीं होना चाहिए हैं मैंने जो डेड़-दो साल बताया, इसमें मेरी मंशा यह थी कि सरकार की नीयत में कोई फर्क नहीं है। जैसे ही बात माननीय वित्त मंत्री जी के प्राप्त ग्राई, फौरन उन्होंने स्पैशल ऑडिट के बार्डर किए और उसके बाद जिस गति से यह मामला चन्ना, उसको देखकर कहा आ सकता है कि मामले को ऐक्सपिडाइट किया गया। अभर भीवत पर शक्त करके पूछा आए या उस दृष्टि से देखा जाए तो उसका कोई इलाज नहीं है 😬 (ध्यवधान)

उपसभाष्ट्रवक्ष (भी मोहम्मद सलीम): नीयत का मैंबाल नहीं है, समय सीमा बता दीजिए।

श्री ब्रबरार ब्रह्मद : मैंने कहा है कि इस चीज के ब्रन्दर धर्मर कोई भी ब्रादमी दोषी पाया जाएगा, इस बारे में मिनिस्टर साहब का भी एश्योरेंस है कि उस पर ऐक्शन लिया जाएगा जो भी कानून के ब्रन्तगत उस पर केस बनता हो।

SHRI S. JAIPAL REDDY: None of the Members from this side levelled any allegation. We have only seized the oppor-nity given by Mr. P. Shiv Shanker to demand a House! Committee.

SHORT DURATION DISCUSSION

Report of the One-Man Commission of inquiry, headed by justice J.S. Verma, into the assassination of Shri Rajiv Gandhi former Prime Minister of India.

श्री सुरेश पचौरी (सच्य प्रदेश): माननीय उपसमाध्यक्ष महोदय, श्री राजीव गांधी की निर्मम हत्या एक राष्ट्रीय क्षति रही है। जिस प्रसम्भवित और युवा व्यक्तित्व को हमने प्रधानमंत्री के रूप में देखा और सुना, ग्राज उनकी मृत्यु के बाद बने वर्मा जांच प्रायाग की रिपोर्ट पर हम गुःखी दिल से विचार कर रहे हैं।

(श्री बीं श्री नारायणसावामी पौठातीन हुए) साज निराणा में डूवा हुया सदन इस वात पर विचार कर रहा है कि जिस्टिय जमी जांच आयोग के क्या निष्कर्ष थे, उन्होंने क्या कनक्षूजन निकाले जिसके कारण हमने राजीव जी के खो दिया हम सब इस कष्ट और उदासीनता की समुश्रीत का अनुभ्रव कर रहे हैं क्योंकि ब्राज राष्ट्र के सामने यह प्रश्न है कि क्या हम ऐसे पाष्ट्र-भत्तों को ऐसे ही खोते रहेंगे जिन्होंने देख के लिए प्रश्ने आपको समर्पित कर दिया था जिनके परिवार का न केवल भारत को परतन्त्रता की बेड़ियों से मुक्त कराने में योगदान रहा बिक ब्राजाद भारत को खुणहाल बनाने की जिन्होंने कोशिक की और स्वयं राजीव गांधी जी के दौर में जिस भारत देश ने प्रगति और विकास के द्वार पर दस्तक दी।

मान्यवर, मुझे याद हैं जब राजीव गांधी जो को नृशंस हत्या हुई को तो इस सदन में सारी राजनीतिक पार्टियों के लोगों ने राजनीतिक पार्टी से ऊपर उठकर न केवल उनकी हत्या की क्यालीचना की थी वित्क उन्हें देश का एक गहान सपूत भी कहा था।

इसके बाद सभी राजनीतिक पाटियों के लोगों ने एक स्वर में यह मांग की थी कि राजीव गांधी जी की हत्या की न्यायिक जांच होनी चाहिए। उस न्यायिक प्रांच का क्या निष्कर्ष निकला जिसकी मांग सारी राजनीतिक पार्टियों के लोगों ने की थी, उसी पर ब्राज हम चर्चा कर रहे हैं। मुझे विश्वास है कि जिस भावना से हमारे सदन के सारे सदस्यों ने, राजनीतिक पार्टियों से ऊपर उठकर उस समय राजीव गांधी जी की नृशंस हत्या की ब्रालीचना की थी और उसकी न्यायिक जांच की

की माम की थी, तो आज जब हम उस पर चर्चा कर रहे हैं तो राजनीति की सीमाओं को लांधकर जब हम इस पर चर्चा करें तो हम इस नतीजे पर पहुंचें कि इसके लिए दौषी जो हैं उनके खिलाफ कार्यवाही हो क्योंकि ऐसे महापुरुष जिसकी हत्या से पूरा राष्ट्र शोक में डूब गया था, संसद से लेकर सेवा तक बड़े विक्षिप्त अवस्था में थे और मुझे रहीम के कुछ जब्द याद आ रहे हैं कि——

रहिमन फिर फिर बोइए, टूटे मुक्ताहार ।

यदि हमने इस पर ध्यान नहीं दिया कि हम निर्मीकता से और स्वच्छता से राजनीतिक सीमाओं को लांघकर जब हम डिस्कशन में भाग लें तो हमें भागे पछताना पड़ेगा क्योंकि रहीम ने यह कहा है ---

> रहिमन कुटिल कुठार ज्यों करि डारत दो टूक चतुरन के कक्षत रहत, समय चूक की हुक।

इसलिए हमें एक स्वर में यह निर्णय लेना है कि वर्मा जांच ग्रायोग ने जिनको दोषी ठहराया है हम उनके खिलाफ कार्यवाही करने की मांग करें।

मान्यवर, इसके दो तीन पहलू हैं। पहला तो यह है कि राजीव गांधी जी की हत्या के लिए प्रमुख कारण क्या थे। जो प्रमुख का विदुइल हुआ। मिस्टर जिस्टम वर्मा ने भ्रपनी रिपोर्ट 12 जून, 1992 को प्रसुत की और उसमें उन्होंने इस चीज को इंगत किया कि राजीव गांधी जो ने 2 दिसम्बर, 1989 को सत्ता त्यागी। उसके बाद जो हाइ पावर कमेटी की बैठक हुई 4 दिसम्बर, 1989 को उसमें यह निर्णय लिया गया कि राजीव गांधी जी को एस॰पी०जी० की सीव्यरिटी देना जारी रखना चाहिए।

मैं पेज 73 को उद्धृत करना चाहूंगा जिसमें लिखा गथा है:

"Record note of discussion held by Cabinet Secretary on 4th December, 1989: